

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
SUMUKHA AUTOMATION PRIVATE LIMITED

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                                |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | SUMUKHA AUTOMATION PRIVATE LIMITED                                                                                                                                             |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 30 <sup>th</sup> March, 2013                                                                                                                                                   |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | ROC- Bangalore                                                                                                                                                                 |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U29253KA2013PTC068346                                                                                                                                                          |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | Unit No. 802, 8th Floor, Brigade Rubix, No. 20, Watch Factory Road, Phase-1, Yeshwanathpur, Bengaluru, Jalahalli Bangalore North, Bangalore, Karnataka - 560022                |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 7 <sup>th</sup> October, 2026<br>(Order served by Registry, NCLT (Bengaluru Bench) through email on 7th October, 2026)<br>NCLT C.P. (IB) No.137/BB/2025-Order dated 17/09/2026 |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 5 <sup>th</sup> April 2027                                                                                                                                                     |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Name IRP: Mrs. Prafulla Gurulingayya Melinamani<br><br>IBBI Reg No: IBBI/IPA-001/IP-P-02680/2022-2023/14089                                                                    |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | Address: Sy. No. 5206/8, Opp. APMC Mangal Karyalaya, Jamkhandi, Karnataka – 587301, India.<br><br>Email id: <a href="mailto:caprafullagm@gmail.com">caprafullagm@gmail.com</a> |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Address: Sy. No. 5206/8, Opp. APMC Mangal Karyalaya, Jamkhandi, Karnataka – 587301, India.<br><br>Email id: <a href="mailto:sumukha.cirp@gmail.com">sumukha.cirp@gmail.com</a> |
| 11.                  | Last date for submission of claims                                                                                                    | 21 <sup>st</sup> October 2026                                                                                                                                                  |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable                                                                                                                                                                 |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                                                 |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>                                                                                  |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SUMUKHA AUTOMATION PRIVATE LIMITED on 7<sup>th</sup> October, 2026

The creditors of SUMUKHA AUTOMATION PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 21<sup>st</sup> October, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional

**Prafulla Gurulingayya Melinamani**  
**INTERIM RESOLUTION PROFESSIONAL**

Sumukha Automation Private Limited  
Regn.No: IBBI/IPA-001/IP-P02680/20222023/14089  
AFA Valid upto 30/06/2027

**Date:** 08/10/2026

**Place:** Jamkhandi





# PUBLIC NOTICE FOR E-AUCTION SALE OF SECURED ASSETS

**(Formerly known as Reliance Asset Reconstruction Company Limited)**